

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A. 43/93

in
O.A. No. 191/89
T.A. No.

DATE OF DECISION 20-1-1994

Mr. D.R. Mehta

Petitioner

Mr. P.K. Handa

Advocate for the Petitioner(s)

Versus

Union of India and Others

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mr. D.R. Mehta
Desai Pole,
Mehmedabad
Dist. Kaira

Applicant.

Advocate Shri P.K. Handa

Versus

1. Union of India, owing and represented by
Shri E. Vaitheeswaran
General Manager, Western Railway
Churchgate, Bombay.
2. Shri V.K. Vrij
Divisional Railway Manager,
Baroda.

Respondents

Advocate

O R A L J U D G E M E N T

In

C.A. 43/93 in O.A. 191/1989

Date: 20-1-1994.

Per Hon'ble Shri N.B. Patel

Vice Chairman.

Mr. Handa states that the relevant direction of the Tribunal is already complied with. He, therefore, does not press the application. Proceedings closed. Notice discharged.



(K. Ramamoorthy)
Member (A)

(N.B. Patel)
Vice Chairman.

*AS.